

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 16 of 1996

Thursday, this the 4th day of January, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R Murali, S/o S Ranganathan,
Inspector of Works,
Southern Railway, Erode.

.. Applicant

By Advocate Mr Martin G. Thottan.

Vs

1 Union of India through
the Secretary to the Government of India,
Ministry of Railways, Rail Bhavan,
New Delhi.

2 The General Manager,
Southern Railway, Park Town P.O.,
Madras -3

3 The Chief Personnel Officer,
Southern Railway, Park Town P.O.,
Madras -3

4 The Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat. .. Respondents

By Advocate Mr James Kurian.

The application having been heard on 4th January 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is
entitled to receive six increments by reason of A-1
order. According to him, his claim is fully supported
by the decision in O.A. 1600/93 (A-2). We find that
applicant has made A-3 representation for the grant of
increments, and that it is pending consideration before

third respondent Chief Personnel Officer, who was a party to O.A. 1600/93. Third respondent will take a decision on the representation in the light of A-2 within three months from today.

2 Standing counsel submits that he will forward a copy of the Original Application, and a copy of this order to third respondent for compliance. We record the submission.

3 Original Application is disposed of as aforesaid. No costs.

Dated the 4th January, 1996.

P V Venkatakrishnan
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

P/4-1

List of Annexures

1. Annexure-A2: A true copy of the judgement in OA 1600/93 dated 11.1.1994 delivered by this Hon'ble Tribunal.